

National Company Law Appellate Tribunal,

New Delhi

Contempt Case (AT) No. 05 of 2020

In

Company Appeal (AT) No.100 of 2018

IN THE MATTER OF:

M/s Soumitra Banerjee & Anr.

...Petitioners

Vs.

Mr. Asher Ebrahim Melamed & Anr.

...Contemnors

Present:

**For Contemnors: Mr. Deepak Kapoor and Ms. Neha Gola,
Advocates for R-1.**

ORDER

(Through Virtual Mode)

11.11.2020: The Learned Counsel for the Respondent No. 1 is directed to file the copy of the 'Judgement' in Company Appeal (AT) No.100 of 2018, delivered by this Appellate Tribunal, the copy of the Power of Attorney dated 09.04.2013. He is also permitted to file necessary Interlocutory Application seeking to change the Memo of Parties in the Contempt Case (AT) No. 05 of 2020 by 18.12.2020, and the Office of the Registry is to receive the same.

The Registry is directed to List the matter on **18th December, 2020.**

**[Justice Venugopal M.]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**